



NLIU-CCJC

PRESENTS

2nd

National Workshop- cum-Competition on Drafting and Pleading



**SECURE A PRESTIGIOUS INTERNSHIP
UNDER
DR. AMAN HINGORANI**

Compete, Draft, Triumph: Where Legal Mastery
Meets Expert Guidance



About NLIU

The National Law Institute University (NLIU) was established by Act No. 41 of the State Legislature of Madhya Pradesh in 1997. Since its inception in 1997, NLIU has earned a reputation as a premier institution providing quality legal education, engaging in research in cutting-edge areas of law, and organizing workshops, seminars, and training programs. In its journey, the university has carved out a niche for itself in terms of academic excellence and the successful placement of its students. Today, NLIU stands as one of the most reputed legal institutions in India and is consistently rated as one of the best law universities in the country.

Situated amidst the sylvan surroundings of the beautiful city of Bhopal, the National Law Institute University serves as a key milestone for legal education and research in India. The core objectives of the university are to advance and disseminate learning and knowledge of law and legal processes, emphasizing their role in national development. The university is committed to developing in students and research scholars a sense of responsibility towards serving society in the field of law by fostering skills in advocacy, legal services, and legislative reforms.



About CCJC

The Civil and Criminal Justice Cell (CCJC) at NLIU, Bhopal, is an innovative initiative committed to strengthening the civil and criminal legal systems in India. The CCJC's mission is to foster scholarship, promote research, and engage in meaningful discussions on significant legal issues that affect the civil and criminal justice sectors. The cell seeks to develop practical, research-based solutions to address the challenges facing these legal domains, thereby enhancing the efficiency and fairness of the justice system.

CCJC is deeply involved in promoting legal research, analysis, and constructive dialogue, working in partnership with legal scholars, practitioners, and students to explore law reform and policy development. By organizing workshops, conferences, and publishing scholarly works, the cell aims to deepen understanding of critical civil and criminal justice issues and serve as a key player in shaping legislative and judicial reforms. By bridging the divide between academic knowledge and practical application, CCJC aspires to contribute to positive transformation within the legal system, making legal processes more transparent, accessible, and just.

About the Speaker

Dr. Aman Hingorani, Senior Advocate, Supreme Court of India practices law in New Delhi, having being called to the Bar in 1992. Dr. Hingorani also acts as a Mediator at the Supreme Court and Delhi High Court mediation centres, and as an Arbitrator at the Delhi International Arbitration Centre, Delhi High Court and IDRRMI-RMIT, Melbourne, Australia, amongst other institutions in India and abroad. Dr. Hingorani serves on the Executive Council, NUSRL, Ranchi, and the Board of Mentors, Masters (Executive) in Mediation & Conflict Resolution, MNLU, Mumbai.

Dr. Hingorani has been adjunct faculty since 1998 to teach law students and has run training courses for judicial officers, lawyers and law teachers. Dr. Hingorani has taught in programmes at several institutions in India (including National Judicial Academy, Bhopal, several State Judicial Academies and National Law Schools; Campus Law Centre, Delhi University; and Indian Law Institute, New Delhi) and abroad (including Keble College, University of Oxford, UK; Law School, Warwick University, UK; South Asian Institute of Advanced Legal and Human Rights Studies, Dhaka, Bangladesh).

Dr. Hingorani is an international trainer for advocacy and mediation skills, and has prepared curriculum such as the modules for the Indo-British Project on Advocacy Skills Training, British Council, New Delhi; the ADR preparatory material for the All India Bar Examination conducted annually by the Bar Council of India; the ADR Manual for the FICCI, New Delhi as its National Consultant; and the Mediation Rules for the



About the Speaker

Dr. Hingorani was requested to give expert evidence on the Mediation Bill, 2021 by the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice, Rajya Sabha, Parliament of India, and many of his recommendations have been reflected in the Mediation Act, 2023.

Dr. Hingorani has authored the book, Unravelling the Kashmir Knot – Past, Present and Future (Macmillan) and has received wide recognition for his decades of work on the Kashmir issue. Dr. Hingorani has given expert evidence on the subject before the Foreign Affairs Committee, House of Commons, UK Parliament.

Dr. Hingorani has another 83 publications, both national and international, on varied subjects ranging from Public Interest Litigation jurisprudence to the Bhopal Gas tragedy to mediation to the grant of intellectual property protection to genetically modified organisms to the dynamics of global missile proliferation.

About the Workshop

The 2nd National Workshop cum Competition on Drafting and Pleading, organized by the Civil and Criminal Justice Cell (CCJC) at the National Law Institute University (NLIU), Bhopal, is a two-day event designed to provide a thorough and practical understanding of the essential skills required for legal drafting and pleading. The workshop will be held from *26th to 27th October 2024*, building on the success of the inaugural workshop conducted last year. The event promises a deep dive into the practicalities of advocacy and legal drafting, focusing on enhancing the skills of participants through engaging, expert-led sessions.

Aims And Objectives

The workshop aims to equip participants with the tools and techniques required for drafting effective legal documents, which are critical to the practice of law. Legal drafting is one of the most fundamental skills that any aspiring advocate must master, and the workshop's objective is to instill both the theoretical understanding and the practical proficiency necessary for excellence in this domain. It also aims to provide a platform for law students, young professionals, and judicial aspirants to hone their skills through interaction with seasoned legal experts.

Structure Of The Workshop

The workshop is structured to maximize learning through a mix of theoretical instruction and practical application. The event will feature six sessions spread across two days. The first five sessions will be dedicated to imparting lessons on effective drafting techniques, strategies for pleadings, and understanding advocacy, while the final session will focus on evaluating and analyzing participants' drafts, providing personalized feedback, and discussing model drafts to ensure a well-rounded learning experience. The sessions are designed to be interactive, encouraging participants to ask questions and engage in discussions that deepen their understanding of legal drafting.

About the Workshop

In addition to these expert-led sessions, the workshop will feature a Drafting Competition, in which participants will be given a case problem to solve overnight. This hands-on task will allow participants to apply what they have learned, producing a draft that will be evaluated by the experts the following day. This practical component ensures that participants gain not only theoretical insights but also real-world experience in drafting legal documents.

The Drafting Competition

The Drafting Competition is an integral part of the workshop, offering participants the opportunity to practice drafting legal documents in response to a given legal scenario. Participants will be tasked with preparing a comprehensive draft that will be evaluated by the expert speaker. This competition aims to challenge participants to think critically, draft effectively, and demonstrate their understanding of complex legal issues. Prizes will be awarded to the top drafts, and the best performers will also have the opportunity to earn an internship at a leading legal chamber, thereby gaining significant exposure to the practical aspects of legal practice.

Benefits For Attendees

- **Expert Guidance:** The sessions will be led by Dr. Aman Hingorani, a highly esteemed legal professional with decades of experience in legal practice and academia. His insights will provide a rich learning experience, combining theoretical instruction with practical advice.
- **Hands-On Learning:** Through the Drafting Competition, participants will gain first-hand experience in drafting legal documents based on realistic legal scenarios.
- **Networking Opportunities:** The workshop will bring together students and professionals from various parts of the country, providing opportunities for participants to interact, learn from each other, and build valuable professional connections.
- **Certificates and Prizes:** Each participant will receive a Certificate of Participation, while winners of the competition will receive cash prizes and internship opportunities.

About the Workshop

Interactive Approach And Learning Outcomes

The interactive format of the workshop will ensure that participants actively engage with the content. Dr. Hingorani's sessions will not only cover the essentials of drafting pleadings and petitions but also delve into the nuances that distinguish effective legal writing. By the end of the workshop, participants will have gained a thorough understanding of drafting principles, a refined ability to prepare various legal documents, and the skills necessary to present clear and persuasive legal arguments. The aim is to prepare attendees for real-life legal practice, ensuring they can meet the demands of litigation and dispute resolution effectively.

The workshop promises to be an immersive experience, combining expert insights, hands-on drafting exercises, and collaborative learning. By providing a platform for participants to practice, learn, and receive feedback, the 2nd National Workshop cum Competition on Drafting and Pleading aims to shape the next generation of competent and confident legal professionals.

Glimpses from 1st National Workshop-cum-Competition on Drafting and Pleading

The 1st Edition of the National Workshop-cum-Competition on Drafting and Pleading at NLIU, Bhopal, was a resounding success, attracting 45 participants from top law schools across the country. The event featured Dr. Aman Hingorani, Senior Advocate, Supreme Court of India, as the expert speaker. His exceptional mastery of cross-examination and legal drafting captivated the participants, providing them with invaluable insights into the intricacies of litigation.

The competition following the workshop showcased the skills the participants had honed during the sessions, making it an engaging and competitive experience. The winner of the competition walked away with a cash prize of INR 15,000, while the runner-up and second runner-up were awarded INR 10,000 and INR 5,000 , respectively.

The success of the event not only underscored the quality of the sessions and competition but also laid a strong foundation for the highly anticipated 2nd Edition of the workshop, with even greater expectations and opportunities for the participants.



FEE & PRIZES

Prizes And Opportunities

Drafting Competition Prizes:

PRIZE DISTRIBUTION	CASH DISTRIBUTION
WINNER	15,000/-
RUNNERS UP	10,000/-
2ND RUNNERS UP	5,000/-

Internship Opportunities:

The Winner and Runner-Up will receive an internship opportunity Dr. Hingorani's Chambers, offering valuable real-world experience.

Certificates of Participation:

All participants will receive a Certificate of Participation to enhance their academic and professional portfolios.

Registration Fees & Accommodation:

The registration fee will be four thousand rupees only (Rs. 4000/-) and will include accommodation and food.

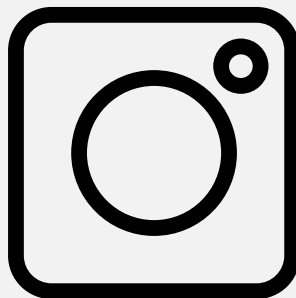
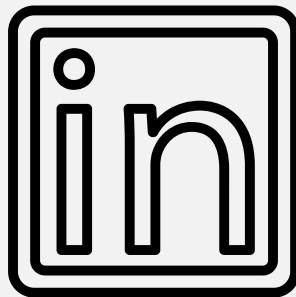
Registration Deadline:

The registration for the 2nd National Workshop cum Competition on Drafting and Pleading closes on **15th October 2024**. Interested participants are encouraged to register early to secure their spot, as seats are limited.

Important Links & Info

[Click Here For Registration](#)

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